

Item No.33 1

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7989/2015
ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

(with office report)

WITH

SLP(Crl) No. 8382/2016

(With appln.(s) for exemption from filing O.T. and appln.(s) for exemption from filing c/c of the impugned judgment and)

Date : 12/01/2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. Hemant Arya,Adv.

Mr. Chirag M. Shroff,Adv.

Mr. Santosh Kumar Tripathi,Adv.

For Respondent(s) Mr. Upendra Mishra,Adv.

Mr. Samir Ali Khan,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(Crl) No. 7989/2015

Ld. Counsel for the respondent Nos.1 and 2 have failed to file the counter affidavit within the period stipulated under the rules.

Fresh steps for the service of notice by usual mode to the respondent No. 3 shall be taken by the learned counsel for the petitioner within a period of four weeks.

List again on 20.2.2017 .

Item No.33 2

SLP(Crl) No. 8382/2016

As per tracking report both the respondents have been served but no one has entered appearance on their behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M V RAMESH)

Registrar

MG